

which was subsequently amended vide Karnataka Government Notification No. LAW-4-LGN 95 dated 6th July, 1995 and was effected retrospectively from 13th January, 1995.

(d) No, sir.

#### **Conversion of Lease Hold Tenure of Land**

495. SHRI VISHNU KANT SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) whether Government have further modified the scheme for conversion of leasehold tenure of land into freehold in Delhi; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) Yes, Sir.

(b) Modifications in the scheme provide for remission in charges as under:—

- (i) Remission by 50% in the case of original leases in rehabilitation colonies in whose cases first sale is exempted from payment of unearned increase and lessees are liable to pay nominal ground rent of Re. 1/- as per terms and conditions of the lease;
- (ii) Remission in conversion fee by 33 1/3% in respect of ready built flats/tenements allotted by DDA, flats constructed by Group Housing Societies and the tenements allotted/administered by L&DO;
- (iii) Remission in conversion charges by 25% in respect of other lessees and also in cases where properties have changed hands after

seeking sale permission pursuant to the terms and conditions of the lease; (iv) the scheme has been made available to the allottees/leases in Asiad Village Complex.

#### **Granting more Autonomy to Jammu and Kashmir**

496. SHRI RAMDAS AGARWAL: SHRI VIRENDRA KATARIA: SHRI SANTAN BISI:

Will the PRIME MINISTER be pleased to state:

(a) whether Government have decided to bring forward a proposal before Parliament regarding granting of greater autonomy to Jammu and Kashmir as reported in the 'Times of India' dated the 25th June and 1st July, 1996;

(b) if so, what is the extent of autonomy proposed to be restored by the Central Government; and

(c) whether Government propose to consult all the Parties/Groups in Parliament and various Kashmiri leaders in this regard, and if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI S.R. BALASUBRAMONIYAN): (a) to (c) As stated in the Common Minimum Programme, the Government is for giving maximum autonomy to Jammu and Kashmir. It is not feasible to spell out the details in this regard at this stage. The details would need to be worked out after discussions when there is an elected Assembly and Government in the State.